

In the Central Administrative Tribunal
Calcutta Bench

MA No. 361 of 1998
(OA No. 736 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

T.K. Basak & Ors.

Vs.

Telecom

For the Applicant : Mr. Samir Ghosh, Advocate

For the Respondents: Ms. K. Banerjee, Advocate

Heard on : 10-9-98

Date of Judgement : 10-9-98

ORDER

Id. Advocate Mr. Ghosh on behalf of S/Shri Asish Kr. Dutta, applicant No.11, Chanchal Chattepadhyay, applicant No.3, Kedar Nath Chatterjee, applicant No.7, Pasupati Basak, applicant No.13, Subrata Roy, applicant No.5, Rabindra Nath Naskar, applicant No.26, Tarun Kumar Basak, applicant No.1, Pratim Chattepadhyay, applicant No.2, Rabindra Nath Chakraberty, applicant No.10, Madhusudan Pal, applicant No.14, Adyapada Chengdar, applicant No.6, Sevan Chandra Bera, applicant No.23, Khokan Kumar Dey, applicant No.18, Lakshmi Kanta Hazra, applicant No.16, Bikash Chandra Dey, applicant No.9, Ajey Kumar Biswas, applicant No.27, Swapna Kumar Dutta, applicant No.20, Utpalendu Paul, applicant No.22 and Sudhir Ch. Mondal, applicant No.25 has stated in para 3 of the application bearing No.361 of 98 that he has been instructed by the aforesaid applicants to make a prayer for deletion of their names from the original application, since they are not interested to proceed with the case.

Heard Id. Advocates for both the parties and prayer is allowed. Names of the applicants be deleted from the original application and original application may be corrected accordingly. MA is disposed of.